

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**A NO. 377 OF 2018 &**  
**IA NO. 825 OF 2018 & IA NO. 340 OF 2019**

**Dated: 7<sup>th</sup> March, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

<b>GRIDCO Limited</b>		<b>....</b>	<b>Appellant(s)</b>
	<b>Versus</b>		
<b>Maharashtra Electricity Regulatory Commission &amp; Ors.</b>		<b>....</b>	<b>Respondent(s)</b>

Counsel for the Appellant(s)	:	Mr. Raj Kumar Mehta Ms. Himanshi Andley	
Counsel for the Respondent(s)	:	Mr. Anand K.Ganesan Ms. Parichita Choudhury for R-1 Mr. Rajiv Srivastava Ms. Garima Srivastava Ms. Gargi Srivastava	

**ORDER**

**IA NO. 340 OF 2019**  
*(Appl. for Condonation of Delay in Filing Reply)*

For the reasons set out in the accompanying affidavit, delay in filing reply is condoned and reply is taken on record. The application is disposed of.

**A NO. 377 OF 2018 & IA NO. 825 OF 2018**

Learned counsel for Respondent No. 13 is not represented by any advocate by filing vakalatnama.

It is represented by learned counsel for the parties that pleadings are complete in the matter.

List the matter for hearing on **24.05.2019.**

**(S. D. Dubey)**  
**Technical Member**  
*Pr/kt*

**(Justice Manjula Chellur)**  
**Chairperson**